

and regularly. Therefore, the states are not able to implement the works in favourable seasons.

The FCI is not supplying the foodgrains in the nearest places. At times, they want the B.D.Os to go out of the District to take foodgrains by which they have to incur much expenditure above that which is allowed for transport.

The FCI is not supplying good foodgrains at times. These foodgrains are being refused by the workers and the sponsors or contractors are put to a great loss.

The FCI is supplying foodgrains not to weight. There is much pilferages and the FCI authorities, though they take money from Department of Agriculture correctly, they are not delivering foodgrains to the correct weight. These defects in supply of foodgrains by FCI are causing many difficulties in implementing food for work schemes.

I, therefore, request the Government to rectify these defects and help the States in the implementation of the above schemes.

(v) REPORTED DECISION OF BOMBAY DOORDARSHAN TO DISCONTINUE CERTAIN POPULAR PROGRAMMES.

DR. VASANT KUMAR PANDIT (Rajgarh): The sudden decision of Bombay Doordarshan to drop the popular series "Looking back, looking forward" run by the World famous sportsman and celebrity has caused great resentment to the T.V. audience. Recently, it has been observed that Bombay Doordarshan has been recruiting and discarding popular artists without any valid reason. Even if the Doordarshan authorities wish to close a popular series, there should be some decency and decorum about it, particularly, when reputed persons run that series. A sudden unceremonious closure of any T.V. item is bound to cause remorse and bitterness in the minds of many T.V. fans. This was amply

proved when the Bombay Doordarshan closed a popular series like "Phool Khile Gulshan". The Government should set some norms and pattern for such decisions pertaining to closure of a popular series.

Any clash of personalities should not be allowed to be reflected on the T.V. viewers. The Government owes some valid explanation to the public why they have discontinued a serious run by celebrities and there should be some decent method to honour the artist before discontinuance of his series. The random behaviour of Bombay Doordarshan needs some curbs from the Government to prevent occurrence of such incidents in future.

(vi) REPORTED PROBLEMS OF INDIAN DOCTORS IN ALGERIA AND IRAN.

SHRI K. SURYANARAYANA (Eluru): Mr. Chairman, Sir, I would like to bring to the notice of the Government and the House the problems faced by our Indian Doctors in Algeria and Iran.

I have received a number of letters from these Doctors who have complained about their inability to repatriate even the agreed amount of 75 per cent of their salary to their dependents in India. In the same context, their parents have also written to me about the inconvenience caused by the unhelpful attitude of the Governments of these countries. I received complaints that even the officials of the Indian Embassies in these countries do not, however, extend their cooperation when approached by these helpless doctors. The Embassy authorities are said to be giving excuses of inadequate staff for not attending to the Indian Nationals.

Apart from these, the doctors had to cross many other obstacles. They had to go through some middlemen for their employment in the above

[Shri K. Suryanarayana]

mentioned countries. It is said that these middlemen have extracted large sums of money from the intending job-seekers and claim good connections in the Government circles.

I request the External Affairs Minister to take up through diplomatic channels the problems of Indian doctors in the Middle-Eastern countries and also order an enquiry into the activities of the middlemen in our country who are enticing Indian nationals for jobs abroad without ensuring suitable terms of employment.

(vii) WORKING OF TELEPHONES IN DELHI.

जी शिवनारायण सरसुनिवा (करीलबाग) : वर्षापाति जी, दिल्ली में टेलीफोन निरंतर खराब रहती हैं। प्रायः यह निश्चित हो गया है कि यह टेलीफोन जानबूझ कर खराब रखे जा रहे हैं। बुकानदारों और व्यापारियों ने परेशान हो कर मासिक 5 से 10 रुपये तक देना स्वीकार कर लिये हैं और कोशिश यह चल रही है कि प्रत्येक व्यक्ति फीस देना प्रारम्भ कर दें।

कोई भी बहाना न कर टेलीफोन काटने के नोटिस दिये जाते हैं और सब प्रकार के प्रयास देने के पश्चात् भी यह टेलीफोन काट दिया जाता है। इस प्रकार की कई शिकायतें मेरे पास आयी हैं और टेलीफोन सब प्रक्रिया पूरी होने के पश्चात् भी नहीं खोला जाता। मैंने मंत्री जी से पत्र लिखकर भी दुर्भवहार की घटना बतायी है। परन्तु कुछ नहीं निकला। मैं नहीं समझता कि इस व्यवहार की उन्हें जानकारी न हो।

मैंने टेलीफोन कर के वहाँ के अधिकारी के पास उनके कहने पर एक व्यक्ति को भेजा। उसने कहा अभी सुमने एन. पी. से टेलीफोन करवाया, कल मंत्री जी ने कर आयोग, निकल आओ मेरे बखतर से, कृपा सेना जो कुछ करवाना हो। उसके दो दिन पश्चात् मेरे घर पर इलेक्टर भेज दिया कि तुम्हारा टेलीफोन किसबूझ हो रहा है। मैंने यह बहाना भी राज्य मंत्री सहाय को बताया और मंत्री जी को भी लिख कर दिया। परन्तु फिर भी कुछ नहीं निकला।

मैंने तीन प्रकारोंक पहले ही नोटिस दिया जाता है। फिर वैसे तब करने के लिये प्रक्रिया शुरू होती है। यदि सरकार नहीं जाती तो कर्मचारी काट दिया जाता है जो बखतर रखा जाता है।

सब प्रकार प्रयास देने के पश्चात् भी काटने के नोटिस दिये जा रहे हैं। जब कि यह टेलीफोन उस स्थान पर लगे हैं और जहाँ के पास चल रहे हैं जिन्होंने यह समझाया था। फिर भी टेलीफोन काट दिये जाते हैं। यहाँ तक किन बुकता भरे हुए हैं बताने के पश्चात् भी काट दिये गये जिनमें से दो घण्टे तक भी नहीं बचाये गये हैं। इसी प्रकार की क्षतिरहित बाइन ग्रन्थ नाथी को ग्रन्थ स्थान पर दी हुई है। वास्तव में दुर्भवहार हो रहा है, परन्तु सीधा ठह हो गया बराबर चल रहे हैं एक दूरभाष मेरे नाम पर पांच साल तक चलता रहा और पूरा बिना बुकता करने के पश्चात् भी काट दिया अभी तक नहीं दिया जा रहा है जब कि जमानत निधि और एक चौथाई साल का अधिम किराया इनके पास अब तक जमा नहीं। परन्तु उस समय इमरजेंसी थी, अब तो ऐसी स्थिति नहीं है।

मेरे यहाँ दूरभाष जब से लगा है निरन्तर बिना में दो बार और कभी कभी तो कई दिन तक बराबर रहता है, जब कि केवल हाई कोर्ट का स्पष्ट निर्देश है कि किसी भी दूरभाष को नोटिस का उत्तर प्राप्त होने के बाद प्राक्टिसन के बिना नहीं काटा जा सकता। . . .

PROF. P. G. MAVALANKAR (Gandhinagar): I rise on a point of order. My point of order is this. My hon. friend is reading something in Hindi which I understand is a complaint about some telephone not working, or not in order, and also about excess bills. That is the complaint of the hon. Member of Parliament, our colleague.

MR. CHAIRMAN: But what is your point of order?

PROF. P. G. MAVALANKAR: My point of order is this. This matter of a telephone not working cannot be brought under Rule 377.

AN HON. MEMBER: It is also a matter of public importance.

PROF. P. G. MAVALANKAR: It can come under privilege or he can make some other submission what is the public interest involved? Various complaints are faced by many of us and we don't come up with individual complaints. Otherwise we will flood this House with 377 statements every day with all sorts of individual complaints. I generally do not give 377. I do not